

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,  
MUMBAI

CP (IB)-546/I&BC/(MB/2018

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **06.09.2018**.

NAME OF THE PARTIES: **SUPER BOND ADHESIVES PVT. LTD.**

**v/s.**

**PANAMA POLY PRODUCTS PVT. LTD.**

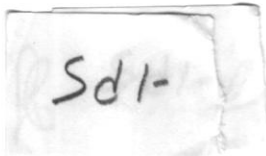
SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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ORDER

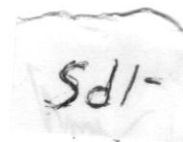
7. CP (IB)-546/I&BC/(MB/2018

Petitioner side present. On the Withdrawal Memo and the Consent  
Terms filed by the Petitioner Company, this Company Petition is hereby  
dismissed as withdrawn.



RAVIKUMAR DURAISAMY  
Member (Technical)

**Encl : Withdrawal Memo**



B.S.V. PRAKASH KUMAR  
Member (Judicial)



**MRS.DIYA N.KHILNANI**

**B.Com.LL.B**

**ADVOCATE HIGH COURT**

**3, Krishna Sagar, New Link Road, Ulhasnagar – 421002, Dist.Thane Mb.9503907474**

Date:06/09/2018

To,  
The National Company Law Tribunal,  
6th Floor, Fountain Telecom,  
Building 1, Mahatma Gandhi Road,  
Fort, Mumbai (Maharashtra) – 400001.

**Sub:Application for withdrawal of matter.**

**Ref: Diary No.10601, DB-I C.P.No.546/2018**

**Super Bond Adhesives Pvt.Ltd. ...Applicant/Operational  
Creditor**

**Vs.**

**Panama Poly Products Pvt. Ltd. ...Corporate Debtor**

Respected Sirs,

I am representing my client Super Bond Adhesives Pvt.Ltd. as under:

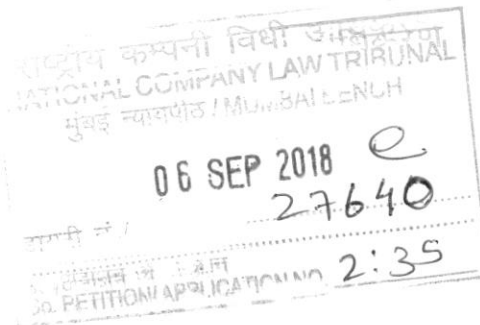
That my abovenamed client has filed an application to initiate corporate insolvency resolution process under the code against corporate debtor i.e. Panama Poly Products Pvt. Ltd., before you.

That now the matter has been settled between my client and said corporate debtor. My client has received the full & final amount from aforesaid corporate debtor.

In view of the settlement between my client and aforesaid corporate debtor, my client does not want to proceed the above matter further and want to withdraw the same.

You are therefore, requested to kindly allow my client to withdraw the above matter & oblige.

Thanking you,



Yours faithfully,

(Mrs.Diya N. Khilnani)  
ADVOCATE